

GOVERNMENT OF INDIA
MINISTRY OF NEW AND RENEWABLE ENERGY
LOK SABHA
UNSTARRED QUESTION NO-588

TO BE ANSWERED ON-13.12.2018

MEMBERSHIP TO UN COUNTRIES

588. SHRI PRALHAD JOSHI

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:-

(a) whether the Government has recently approved for moving resolution in first assemble of ISA to open up its membership to all UN Countries;

(b) if so, the details thereof and the aim behind the resolution; and

(c) whether it will help in putting solar energy in global agenda with universal appeal for developing and deploying solar energy?

ANSWER

THE MINISTER OF STATE FOR NEW & RENEWABLE ENERGY AND POWER (I/C)
(SHRI R.K. SINGH)

(a) to (c) The Government gave its approval under Rule 12 of the Government of India (Transaction of Business) Rules for moving a Resolution in the first Assembly of the International Solar Alliance (ISA) for amending the Framework Agreement of ISA for opening up the ISA membership to all countries that are members of United Nations.

The Resolution was moved by the Indian delegation to the ISA, in the First Assembly of the ISA held on 3 October 2018. The Assembly considered and adopted the Resolution.

The Resolution was moved, recognizing that solar energy has a major role in achieving the sustainable development goal to “ensure access to affordable, reliable, sustainable and modern energy for all”; access to solar energy is essential for achieving the Sustainable Development Goals, universal energy access at affordable rates , energy security and also would help to reduce poverty and improve the conditions and standard of living for the majority of the world’s population, especially of women; and realizing that the ISA initiative should benefit the world at large and should not be restricted to the countries lying either fully or partially between the Tropics of Cancer and Capricorn.
